

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ORION WATER TREATMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Orion Water Treatment Private Limited
2.	Date of incorporation of corporate debtor	03-07-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29222TN2009PTC072155
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Survey No. 1436, Plot 852, VGP Ramanujar Town Part II, Sriperumbudur Village & Taluk, Kanchipuram District, Tamil Nadu, India, 602105
6.	Insolvency commencement date in respect of corporate debtor	18-10-2024 (Certified order copy received by IRP on 23-10-2024)
7.	Estimated date of closure of insolvency resolution process	16-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Kothari IBBI/IPA-001/IP-P-02301/2020-2021/13494
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Prince Plaza, First Floor, No. 73, Pantheon Road, Egmore, Chennai, Tamil Nadu, 600008 ipsandeepkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Sandeep Kothari, Prince Plaza, Office No. 9, First Floor, No. 73, Pantheon Road, Egmore, Chennai - 600008 orionwatercirp@gmail.com

11.	Last date for submission of claims	06-11-2024 (14 days from the receipt of the order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as ascertained till date basis the information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Orion Water Treatment Private Limited on 18-10-2024.

The creditors of Orion Water Treatment Private Limited, are hereby called upon to submit their claims with proof on or before 06-11-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sandeep Kothari
Interim Resolution Professional, Orion Water Treatment Private Limited
IBBI Regn. No: IBBI/IPA-001/IP-P-02301/2020-2021/13494

Date: 24-10-2024

Place: Chennai

PSPCL Punjab State Power Corporation Limited
 Regd. Office: PSEB Head Office, The Mall Patiala- 147001
 Phone No. 96461-18774, Email id: semeteringpatiala@gmail.com
 Corporate Identity No. U40109PB2010SGC03813, Website: www.pspcl.in

Tender Enquiry No. MQP-242/2024-25/PO(M) dated 21.10.2024

Chief Engineer/Metering, C-3, Shakti Vihar, PSPCL, Patiala invites e-tender for Procurement of ET Ring Type, Resin cast, Metering Current Transformers (CTs) of ratio 100/5A, 200/5 and 400/5A of Accuracy Class-0.5S conforming to IS: 16227 Part-1 & II with latest amendments. For detailed NIT & tender specification please refer to https://eproc.punjab.gov.in from 21.10.2024, 11:00 AM onwards.

Note: Corrigendum and addendum, if any will be published online https://eproc.punjab.gov.in.

76155/12/3584/2023/38567 **C - 810/24**

NOTICE

Unaudited Half Yearly Financial Results of the Schemes of NJ Mutual Fund ("the Fund") for the half year ended September 30, 2024

Investors may note that in accordance with Regulation 59 of the SEBI (Mutual Funds) Regulations, 1996, read with SEBI circulars issued in this regard from time to time, the unaudited half-yearly financial results of the schemes of NJ Mutual Fund for the half year ended September 30, 2024, has been hosted on the website of the Fund i.e www.njmutualfund.com in a user-friendly and downloadable format (spreadsheet) and on the website of Association of Mutual Funds in India ("AMFI") i.e. www.amfiindia.com.

For NJ Asset Manager Private Limited (Investment Manager of NJ Mutual Fund)
 Sd/
 Vineet Nayyar
 Director and Deputy Chief Executive Officer (DIN: 10690316)
 Date: : October 24, 2024
 Place: Mumbai

For further details, please contact: NJ Asset Manager Private Limited (CIN U67100GJ2005PTC046959) Registered office: Block No. 601, 3rd floor, C Tower, Udhna Udyogang Sangh Commercial Complex, Central Road No.10, Udhna, Surat- 394210, Gujarat. Telephone Number- 0261 6715601, Corporate office: Unit no. 101A, 1st floor, Hallmark Business Plaza, Bandra (East), Mumbai-400051. Telephone number: 022 68940000 / 1860 500 2888 / 040-49763510. Email id: customercare@njmutualfund.com Website: www.njmutualfund.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY

NORTHERN ARC CAPITAL LIMITED
 Regd. Office: 10th Floor, Phase-I, IIT-Madras Research Park, Kanagam Village, Taramani, Chennai - 600113, Tamil Nadu.
 Branch Office: 1st Floor, 74/1 Poonamalle High Road, Ondikuppam, Manavalanagar, Tiruvallur - 602002.

(RULE - 8 (1) - POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Northern ARC Capital Ltd under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002. Loan Account No. 102007360986 issued a Demand Notice dated 30th July 2024 calling upon the Borrower (1) M/S. **Senthur Murugan Natu Marudhu Kadai (Business Name)** Add. No: 2, Bharat Avenue, Main Road, Chitlapakkam, and Chennai: 600664 (2) **MRS. G Mohana (Borrower)** Add. No 21 Flat G2 Ground Floor Guru Aiswarya Apartments Bharat Avenue Extension Chitlapakkam 600064 (3) **MR. Ramasamy Murugesh (Co Borrower)** Add. No. 21, Guru Aishwarya Apartment Door No: G2, Bharat Avenue, Main Road, Chitlapakkam, and Chennai-600664 to repay the amount mentioned in the notice being **Rs 23,08,908.36/- (Rupees Twenty-Three Lakh Eight Thousand Nine Hundred Eighty Only Thirty-Six Paise only)** as on 10 July 2024 along with interest from 05th July 2024 within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Co Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this possession notice dated 22nd October 2024. The Borrower/Guarantor/Co Borrower and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Northern ARC Capital Ltd for an amount of **Rs. 23,08,908.36/- (Rupees Twenty-Three Lakh Eight Thousand Nine Hundred Eighty Only Thirty-Six Paise only)** as on 10 July 2024 along with interest from 05th July 2024 costs, etc. thereon.

DESCRIPTION OF THE PROPERTY (SCHEDULE 'C')

Flat No.G2 in the Ground Floor with built up area measuring an extent of 610 Sq.ft. including common area including covered one car parking in the building known as Guru Aiswarya Apartments together with 310 Sq.ft. undivided share in all that piece and parcel of land bearing Plot No.21, measuring an extent of 2308 Sq.ft. in Bharat Avenue Extension, in the approved layout by CMDA vide PPD/L/No. 132/94, comprised in Survey No.3/1A1 as per Patta No. 1581, Patta New Survey No.3/1A1A1A1, and Survey No.3/2B2 as per Patta No. 1668, Patta New Survey No.3/2B2A1A, and Survey No.3/2B3 as per Patta No.1648, Patta New Survey No.3/2B3A1A1 situated at Chitlapakkam Village, Tambaram Taluk, Kancheepuram District, (as per Property Tax Records- P.No. 21, ST 24, Bharath Avenue)

Sd/
 Authorized Officer,
 Northern ARC Capital Limited
 Place: Kancheepuram
 Dated: 25th October, 2024

POSSESSION NOTICE DCB BANK

Whereas the undersigned being the Authorized Officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under section 13(2) of the said Act, 2002, calling upon the borrowers / co-borrowers as mentioned in column no. 3 to repay the amount mentioned in the said Demand Notice within 60 days from the date of receipt of the said notice.

The borrowers and co-borrowers having failed to repay the amount as mentioned in column no. 6, notice is hereby given to them and the public in general that the undersigned has taken possession of the property as described herein below in column no. 4 in exercise of powers conferred on him under section 13(4) of the said Act read with the Rule 8 of the said Rules.

Details of The Borrowers / Co-Borrowers : Mr. Anandraj P and Mrs. Celinarani A Both are residing at No:1/483, Villupuram Main Road, Sennakunam, Villupuram Landmark- Na, Villupuram - 605755. Also at Plot No.04, Jayam Nagar, Villupuram - Thirukoilur Main Road, Sennakunam, Villupuram-605755.	Date of Demand Notice: 06-08-2024	Date of Possession: 23-10-2024
Details of The Loan Account : DRBLPUD00541650 & DRBLPUD00541677		
Amount Demanded : Rs. 49,29,813/- (Rupee Forty Nine Lakhs Twenty Nine Thousand Eight Hundred and Thirteen Only)		

Description of Secured Assets: Property - 1: All that piece and Parcel of Vacant Plot is situated in Villupuram Registration District Araganadhalli Sub registration District, Sennakunam Villagem S.No.179/1A1A - 0.37.5 Acres out of it an extent of 0.07 1/2 cbit if 3270 Sq.ft., of Vacant Plot, New S.No.179-1A1A1A and bounded on the : East of : Jhon Charles Plot, West of : Amrose Plot, South of: Pidari Koi Plot, North of : Highways Road. **Property - 2:** All that piece and parcel of Vacant Plot is situated in Villupuram Registration District, Arakandanallur Sub Registration District, Kandachipuram Circle, Chennakunam Village, Patta No.75, R.S.No.163/9A, 0.10.0, Jayam Nagar. **Item -1:** Plot No.4, measuring East to West Northern Side 20 ft., Southern Side Slanting 24 ft., South North Western Side 17 ft., total extent of 170 Sq.ft., of 17.59 Sq.mtr., of Vacant Plot and bounded on the North of : Road, South of : Item- 2, West of : Plot No.5, remaining Plot, East of : Lakshmi Plot No.3. **Item- 2:** Measuring East to West 20 ft., South to North 57 ft., an extent of 1140 Sq.ft., of 105.94 Sq.Mtr., of Vacant Plot and bounded on the : North of : Item - 1, West of : Plot No.5 Remaining Plot, South of : Temple Plot, East of : Lakshmi Plot No.3. By combining both two items total extent of 121.73 Sq.mtr., of Plot including measuring East to West 17 1/2 ft., South to North 39 ft., an extent of 682 Sq.ft or 63.42 Sq.Mtr., of R.C.C.Housing Building, Electric Service Connection and Water Connection. Bearing Door No.162.

The borrowers in particular and the public in general are hereby cautioned not to deal with the aforesaid property and any dealing with the said property will be subject to the charge of the DCB Bank Ltd. for the amount mentioned therein and further interest and cost thereon.

Date : 23-10-2024
Place : Puducherry

For DCB Bank Limited
 Authorized Officer

POONAWALLA FINCORP LIMITED
 Registered and Corporate Office: 201 and 202, 2nd Floor, AP81, Koregaon Park Annex, Mundhwa, Pune - 411036, Maharashtra

APPENDIX IV [SEE RULE 8(1)]
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of Poonawalla Fincorp Limited (Formerly known as Magma Fincorp Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/ her under Section 14 of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 23rd October of the year, 2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Fincorp Limited (Formerly known as Magma Fincorp Limited) the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below:

Name of Borrowers	Description of Property	Possession Taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
SRI SAYEE NATHA BOREWELLS RUPASHREE ARUMUGAM K MANIKANDAN	PROPERTY 1: ALL THAT PIECE AND PARCEL OF LANDED PROPERTY MEASURING 1219 SQ.FT., BEARING PLOT NO. 1, SUB-DIVISION APPROVAL FROM COMMISSIONER THOMAS MALAI PANCHAYAT UNION AT CHITLAPAKKAM, CHENNAI-64, VIDE PP NO. 1100/06 AND OFFICER LETTER NO. 5341/06 DATED 30.08.2006 THROUGH MEMBER SECREATRY CMDA CHENNAI-8 AND PRESIDENT NANMANGALAM PANCHAYAT (FIRST GRADE) CHENNAI-600117 VIDE PERMISSION NLMU/98/06 DATED 13.09.2006, PERMISSION PPA No. 5341/2006), BUILDING APPROVAL FROM THE COMMISSIONER, ST. THOMAS MOUNT PANCHAYAT UNION, VIDE PLANNING PERMIT NO. 807/2013, OFFICE LETTER NO. 4697/2013 DATED 07.08.2013 FOR MEMBER SECRETARY, CMDA, CHENNAI AND THE PRESIDENT, NANMANGALAM FIRST GRADE PANCHAYAT VIDE KA/M.No. 123/2013, PPA No. 807/2013 DATED 24.12.2013 SITUATED AT NANMANGALAM VILLAGE, VADIVEL NAGAR, COMPRISED IN OLD PATTI NO. 255, NEW PATTI NO. 100, SURVEY NO. 234/1, PREVIOUSLY AT TAMBARAM TALUK NOW ALANDUR TALUK, KANCHEEPURAM DISTRICT, WITHIN THE REGISTRATION DISTRICT OF CHENNAI SOUTH AND SUB-REGISTRATION DISTRICT OF PALLAVARAM. BOUNDED ON THE NORTH BY: PLOT NO. 2, SOUTH BY: VACANT LAND, EAST BY: 23 FEET ROAD, WEST BY: VACANT LAND. MEASURING: EAST TO WEST ON THE NORTHERN SIDE: 53 FEET, EAST TO WEST ON THE SOUTHERN SIDE: 53 FEET, NORTH TO SOUTH ON THE EASTERN SIDE: 23 FEET, NORTH TO SOUTH ON THE WESTERN SIDE: 23 FEET, 279 SQ.FT. UNDIVIDED SHARE OF LAND IN SCHEDULE PROPERTY MENTIONED ABOVE MEASURING 1219 SQ.FT.	23.10.2024	09.04.2024	Loan No. LAP002810000005027970 Rs. 1,22,15,106/- (Rupees One Crore Twenty Two Lacs Fifteen Thousand One Hundred Sixty Only) payable as on 09.04.2024 along with interest @ 11.75% till the realization.

Place : Chennai
 Dated : 25.10.2024

Authorised Officer
 Poonawalla Fincorp Ltd.
 (Signature)

TATA CAPITAL HOUSING FINANCE LIMITED
 Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganapathrao Kadam Marg, Lower Parel, Mumbai - 400013.
 Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai - 600 024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co-Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 11-11-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis", for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said 11-11-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 09-11-2024 till 5.00 PM at Branch address "TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai - 600 024.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below :

Sr. No	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types
1.	TCHHL04040 00100073924 & TCHIN040400 0100074601 & TCHIN040400 0100104380 & TCHIN040400 0100188217	MR. MAGESH R MRS. POOJA M	Rs. 22,56,014/- is due and payable by you under loan account No. TCHHL0404000100073924 and an amount of Rs. 68,975/- is due and payable by you under loan account No. TCHIN0404000100074601 and an amount of Rs. 4,58,913/- is due and payable by you under loan account No. TCHIN0404000100104380 and an amount of Rs. 5,16,602/- is due and payable by you under loan account No. TCHIN0404000100188217. Totaling to Rs. 33,00,504/- & 21-09-2023	Rs. 27,00,000/- (Rupees Twenty Seven Lakh Only)	Rs. 2,70,000/- (Rupees Two Lakh Seventy Thousand Only)	Physical
Description of the Immovable Property: SCHEDULE-A All that piece and parcel of Land and building situated at Tiruvallur District, Tiruvallur Taluk, Ayathur Village, comprised in S.No.297, 293/3, 293/4 as per Patta No.656 New S.No. 293/7, & 297/3, bearing Plot No.28-B, in the Layout "BHAVANI NAGAR" (Layout approved by DTCP vide No.471/192) measuring an extent of 900 Sq.ft and bounded on the: North by: Plot No.7; South by: 30' wide Road East by: Plot no.28-A belonging to Mrs. A.Renuka Devi; West by: Plot no.29 Measuring East to West on the Northern Side: 18 feet, East to West on the Southern Side: 18 feet, North to South on the Eastern side: 50 feet, North to South on the Western side: 50 feet. In all measuring 900 Sq.ft. Situated within the Registration District of Kancheepuram and Sub-Registration District of Tiruvallur. SCHEDULE-B Ground floor 752 Sq.ft built up area other extra 100 Sq.ft septic tank, Stair case , EB service front elevation work, compound wall..						
2.	TCHHL04900 00100066361 & TCHIN049000 0100066427	Mr. Revathy B. M/S Brethnicwear Mr. Balaji M	Rs. 44,956/- is due and payable by you under Loan Account No. TCHIN0490000100066427 and an amount of Rs. 29,69,284/- is due and payable by you under Loan Account No. TCHHL0490000100066361 i.e. Totaling to Rs. 30,14,240/- (Rupees Thirty Lakhs Fourteen Thousand Two Hundred and Forty Only) & 19-12-2023	Rs. 25,00,000/- (Rupees Twenty Five Lakh Only)	Rs. 2,50,000/- (Rupees Two Lakh Fifty Thousand Only)	Physical
DESCRIPTION OF THE IMMOVABLE PROPERTY: All That Piece And Parcel Of The Vacant House Site, Bearing Plot No. 16 Measuring An Extent Of 1602 Sq.Ft., Plot No. 17 Measuring An Extent Of 1602 Sq.Ft. Totally Measuring An Extent Of 3204 Sq.Ft. Comprised In Survey No. 93/33, In Patta No. 1259, In Layout Named As "Oms Green City" (D.T.C.Vide.Lp /Dtcp No.256/2019, Dated, 30.05.2019) Situated At Village No.152, Vattambakkam Village, Sripurambur Taluk, Kanchipuram District, Chengelpattu Registration District, Sunguvarchathiram Sub-Registration District Plot No. 16, North By: 23 Feet Road South By: Survey No.93/34 In Vacant Land East By: Plot No. 15 West By: Plot No. 17. Measuring On The Northern Side-36 Feet, Southern Side-36 Feet, Eastern Side-44.6 Feet, Western Side-44.6 Feet In All Admeasuring To An Extent Of 1602sq.Ft. Plot No. 17, North By: 23 Feet Road, South By: Survey No.93/34 In Vacant Land East By: Plot No. 16 West By: Plot No. 18 Measuring On The Northern Side-36 Feet, Southern Side-36 Feet, Eastern Side-44.6 Feet, Western Side-44.6 Feet. In All Admeasuring To An Extent Of 1602sq.Ft. In All Measuring Plot Nos.16,17,(1602+1602) Total 3204sq.Ft.,Of Land Within The Registration District Of Kancheepuram And Sub Registration District Of Sunguvarchathiram.						
4.	TCHIN040 40001002 6410 & TCHHL040 40001002 6043	MR RICHARD RAJADORAI KRISHNAN MRS. SELVI R	Rs. 19,69,127/- is due and payable by you as under loan account No. TCHHL040000100126043 and an amount of Rs. 96,958/- is due and payable by you as under loan account No. TCHIN040000100126410 Totaling to Rs. 20,65,783/- & 23-08-2023	Rs. 17,10,000/- (Rupees Seventeen Lakh Ten Thousand Only)	Rs. 1,71,000/- (Rupees One Lakh Seventy One Thousand Only)	Physical
Description of the Immovable Property: All that piece and parcel of land situated at Kancheepuram Sripurambur Taluk, No.43, Vadamanagalam Village, District, Comprised in S.No.223/1 & 223/2, bearing Plot No.7, "Sri Srinivasa V Nagar", (approved by the DTCP No.80C/2021) Flat measuring 897 Sq.ft and the land bounded on the: North by: Plot no: 6 South by: Vacant land East by: Vacant land West by: 30 feet layout Road MEASURING:- East to West on the Northern side : 60 feet , East to West on the Southern side : 60.1 feet , North to South on the Eastern side : 33.6 feet, North to South on the Western side : 30 feet, Total Extent 1906 Sq.ft., Situated within the Sub-Registration District of Sunguvarchathiram and Registration District of Chengelpattu.						
5.	TCHHL040 40001007 0915	MR. REVATHI P MRS. KANNIYAMMAL P	Rs. 41,38,719/- (Rupees Forty One Lakh Thirty Eight Thousand Seven Hundred and Ninety Only) & 17-05-2022	Rs. 22,50,000/- (Rupees Twenty Two Lakh Fifty Thousand Only)	Rs. 2,25,000/- (Rupees Two Lakh Twenty Five Thousand Only)	Physical
Description of the Immovable Property: SCHEDULE-A All the piece and parcel of the Vacant land measured an extent of 1, 04, 733 Sq.ft (out of 1, 16, 412 Sq.ft or 2 acres 67 cents) [after deducting the area of 11,679 Sq.ft gifted to Maraimalai Nagar Municipality as OSR land] Approval No.80C/2021 Flat measuring 897 Sq.ft bearing Plot No.A-409 in the Fourth Floor, Block "A" and car park in still floor, together with an undivided 425.36 Sq.ft share comprised in the Survey Numbers:191/3B and 191/4, bearing Patta No.2609 (as per Patta S.No.191/3B and 191/4) situated at Sengundram Village, Chengelpattu Taluk, Kancheepuram District, and the said land bounded on the: North by: Vacant land comprised in S.No.230. South by: Sengundram Road. East by: Property comprised in S.No.191/4B, 3B3 and 2A2A1. West by: OSR land Gifted to Maraimalai Nagar Municipality. Situated within the Registration District of Chengelpattu and Sub Registration District of Joint II Chengelpattu. SCHEDULE-B : (Property hereby conveyed by the Vendor to the Purchaser) An extent of 425.36 Sq.ft Undivided Share and interest in the land described in Schedule-A above Note:- Insolvency Petition Filed by the Borrower against TCHFL (F1.No2/2023-Bin LP.No.8/2022) is pending before High court, Madras, No stay order is passed against TCHFL in the said case. The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation.						

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ORION WATER TREATMENT PRIVATE LIMITED RELEVANT PARTICULARS

Sr. No.	Name of the corporate debtor	Orion Water Treatment Private Limited
1.	Date of incorporation of corporate debtor	03-07-2009
2.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai under the Companies Act, 1956
3.	Corporate identity No. / Limited Liability identification No. of corporate debtor	U29222TN2009PTC072155
4.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Regd. Office: Survey No.1436, Plot 852, VGP Ramanujar Town Part II, Sripurambudur Village & Taluk, Kanchipuram District, Tamil Nadu, India, 602105
5.	Insolvency commencement date in respect of corporate debtor	18-10-2024 (Certified order copy received by IRP on 23-10-2024)
6.	Estimated date of closure of insolvency resolution process	16-04-2025
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Kothari IBBI/PA-001/IP-P-02301/2020-2021/13494
8.	Address and e-mail of the interim resolution professional, as registered with the Board	Prince Plaza, First Floor, No. 73, Pantheon Road, Egmore, Chennai, Tamil Nadu, 600008 ipsandeepkothari@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Sandeep Kothari, Prince Plaza, Office No. 9, First Floor, No. 73, Pantheon Road, Egmore, Chennai-600008. orionwatercorp@gmail.com
10.	Last date for submission of claims	06-11-2024 (14 days from the receipt of the order)
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as ascertained till date basis the information available
12.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Orion Water Treatment Private Limited** on 18-10-2024. The creditors of Orion Water Treatment Private Limited, are hereby called upon to submit their claims with proof on or before 06-11-2024 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/
 Sandeep Kothari
 Interim Resolution Professional,
 Orion Water Treatment Private Limited
 IBBI Regn. No: IBBI/PA-001/IP-P-02301/2020-2021/13494

Date: 24.10.2024
 Place: Chennai

DESCRIPTION OF THE IMMOVABLE PROPERTY: In Tiruppur District, Tiruppur RD, Avinashi SRO, Avinashi Taluk Rakkiyapalayam Village, Kasa No. 126/1, Punjai Acre 2.81 cent, Kasa 335/1, Punjai Acre 0.0334/4 For An Total Extent Of Punjai Acre 2.8514/4 Coimbatore Zonal Issued By The Town And Country Planning Authority Officer Ma/Va/Na.Vu No.63/2019, Thirunmurganpoodi Special Grade Municipality, Na.Ka.No.705/2017, Dated 27.03.2020, Land Divided Into House Namey "Srnivasa Avenue" House Site No.26 For An Extent Of 800 Sq.Ft House Site, In This Within The Following Boundaries:- Plot No.25 On The West, Plot No.2 On The East, 23 Feet Breadth Plot Road On The South, Plot No.39 On The North, Within The Above Said Boundaries:- East - West On Both Sides 20 Ft South - North On The Both Sides 40 Ft, Total Extent Of 800 Sq.Ft, With Usual Pathway, Common Road, Common Rights Etc.,

Sr. No.	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types
5.	TCHHL0806 0001001334 78 & TCHIN0806 0001001340 67	MR. THIRUMALAI SAMY V MRS. REVATHY R	Rs. 14,09,632/- is due and payable by you under loan account No. TCHHL0806000100133478 and an amount of Rs. 1,41,505/- is due and payable by you under loan account No. TCHIN0806000100134067 Totaling to Rs. 15,51,137/- (Rupees Fifteen Lakh Fifty One Thousand One Hundred Thirty Seven Only) & 21-11-2023	Rs. 13,40,000/- (Rupees Thirteen Lakh Forty Thousand Only)	Rs. 1,34,000/- (Rupees One Lakh Thirty Four Thousand Only)	Physical
DESCRIPTION OF THE IMMOVABLE PROPERTY: In Tiruppur District, Tiruppur RD, Avinashi SRO, Avinashi Taluk Rakkiyapalayam Village, Kasa No. 126/1, Punjai Acre 2.81 cent, Kasa 335/1, Punjai Acre 0.0334/4 For An Total Extent Of Punjai Acre 2.8514/4 Coimbatore Zonal Issued By The Town And Country Planning Authority Officer Ma/Va/Na.Vu No.63/2019, Thirunmurganpoodi Special Grade Municipality, Na.Ka.No.705/2017, Dated 27.03.2020, Land Divided Into House Namey "Srnivasa Avenue" House Site No.26 For An Extent Of 800 Sq.Ft House Site, In This Within The Following Boundaries:- Plot No.25 On The West, Plot No.2 On The East, 23 Feet Breadth Plot Road On The South, Plot No.39 On The North, Within The Above Said Boundaries:- East - West On Both Sides 20 Ft South - North On The Both Sides 40 Ft, Total Extent Of 800 Sq.Ft, With Usual Pathway, Common Road, Common Rights Etc.,						
6.	TCHHL0806 35600100 256617 & TCHIN0806 36000100 257541	Mr Suresh Vellaisamy Mr. Vellaisamy R R Ramesh Vellaisamy Mrs. Madhalaimmal Vellaisamy	Rs. 25,14,466/- is due and payable by you under Agreement no. TCHHL0836000100256617 and an amount of Rs. 2,00,804/- is due and payable by you under Agreement no. TCHIN0836000100257541 and Totaling to Rs. 27,15,270/- & 16-04-2024	Rs. 25,75,000/- (Rupees Twenty Five Lakh Seventy Five Thousand Only)	Rs. 2,57,500/- (Rupees Two Lakh Fifty Seven Thousand Only)	Physical
Description of the Immovable Property: Tiruppur District, Tiruppur RD, Avinashi SRO, Avinashi Taluk, Vadugapalayam Village Panchayat, Vadugapalayam Village, Kasa No.196/1, Eastern side Punjai Hec.0.48.5, Kist Rs.3.23, Punjai Acre.1.20 cent, Kasa No. 196/2, Punjai Hec.0.85.5, Kist Rs.2.89, Punjai Acre.2.11 cent, Kasa No. 196/3, Punjai Hec.0.76.0, Kist Rs.2.58, Punjai Acre. 1.88 cent, Kasa No.196/4, Punjai Hec.0.76.0, Kist Rs.2.58, Punjai Acre 1.88 cent, Kasa No. 196/5, Punjai Hec.0.05.0, Kist Rs.0.16, Punjai Acre.0.12 cent, in this common Punjai Acre.0.03 cent, Punjai Hec.0.01.5, land divided into house site "ANNAMALAI NEETS GARDEN", House site No.103 and 104 for an extent of 2640 Sq.ft house site, within the following boundaries:- ITEM 1-HOUSE SITE NO.103:- 30 feet breadth East-West layout road on the South, House site No. 104 on the North, House site No. 136 on the West, 24 feet breadth South-North layout on the East, Within the above said boundaries, Eastern side South-North 24 ft, Western side South-North 24 ft, Northern side East-West 55 ft, Southern side East-West 55 ft, Total extent of 1320 Sq.ft house site. ITEM 2-HOUSE SITE NO.104:- House site No.103 on the South, House site No.105 on the North, House site No.115 on the West, 24 feet breadth South-North layout road on the East. Within the above said boundaries, Eastern side South-North 24 ft, Western side South-North 24 ft, Northern side East-West 55 ft, Southern side East-West 55 feet, Total extent of 1320 Sq.ft house site. Item 1-1320 Sq.ft house site Item 2-1320 Sq.ft house site. Total extent - 2640 Sq.ft house site, in this 824 Sq.ft tharsu building, with all rooms, doors, door fittings, electric fittings, Will, electric service connection, With usual pathway, common road, common rights etc., Property situated at Vadugapalayam Panchayat limit, Annamalai Garden Raayagoundan pudhur, Door no. 4/318(9).						
7.	TCHHL04810 0100181249 & TCHHF04810 0100181353 & TCHIN048100 0100185143	MR. RAJENDRAN TM, RM EVENT, DECORATION MRS. MUTHULAKSHMI R	Rs. 6,56,414/- is due and payable by you under Agreement No. TCHHL0481000100181249 and an amount of Rs. 14,98,716/- is due and payable by you under Agreement No. TCHHF0481000100181353 and an amount of Rs. 1,08,576/- is due and payable by you under Agreement No. TCHIN0481000100185143. Totaling to Rs. 22,63,706/- & 23-12-2023	Rs. 20,00,000/- (Rupees Twenty Lakh Only)	Rs. 2,00,000/- (Rupees Two Lakh Only)	Physical
DESCRIPTION OF THE IMMOVABLE PROPERTY: SCHEDULE -A PROPERTY (Total Extent Of Property) In Tiruchirappalli District, Trichy R.D., Tiruverumbur Taluk, Tiruverumbur Sub R.D., Thuvakudi Village, Village Ayan Punjai Survey No.558/1- Measured 0.86 A						

